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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 90/(MAH)/2014
C.A. No. 26/2015

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2017

NAME OF THE PARTIES: Mr. Mukesh Kothari
V/s.
M/s. Jetex Carborators Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ms Ankita Singhania couvel. along with Ms Jyoti Singh	Advocates for the Respondents	Jyoti A. Singh
2.	Manish Pande	PCs for Petitioners	

ORDER

CA 26/2015 in TCP 90/397-398/NCLT/MB/MAH/2014

For the parties have agreed to explore a solution, list this matter to 4.12.2017 with an option to the Petitioner to subscribe shares commensurate to his earlier shareholding, i.e. as on 25.3.2013.

List this matter on 4.12.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B. S. V. PRAKASH KUMAR
Member (Judicial)